

**High Court of Jammu & Kashmir and Ladakh at Jammu**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 01 of 2023/RG Dated: 02/01/2023

It is hereby notified that the below mentioned Advocates on having surrendered their Certificates of Enrolment and voluntarily suspended their practice, as such, their Certificates of Enrolment are kept in abeyance with effect from the dates shown against each:-

S.No.	Name of Advocate	Date of Surrender	Enrollment No. & Date
1.	Ms. Sidra Mehboob D/O Sh. Nazir Ahmad Wani R/O Ugjan Crossing, Peth Dialgam, Anantnag	06.10.2022	JK-1410/2011 Dt.14.11.2011
2	Mr. Mohit Sharma S/O Sh. Jai Shankar Sharma R/O H.No.26, Lane-2, Sharika Nagar, Gole Pully, Talab Tillo, Jammu	07.10.2022	JK-795/2010 Dt.23.08.2010
3	Mr. Sumit Koul S/O Sh. Omkar Nath Koul R/O H.No.16/3, Main Road, Paloura, baba Sidh Gouria Lane, Ayurvedic Dispensary, Jammu	16.09.2022	JK-52/2013 Dt.20.02.2013

**By Order.**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar (Adm.)

No: 01-12/RG/LP Dated: 02/01/2023

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu/ *Anantnag*.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. President District Bar Association, Anantnag.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K, Jammu with the request to upload the same on the official website of J&K High Court for information of all the concerned.
8. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same
9. Mr. \_\_\_\_\_

.....for information.

*(Signature)*  
**Registrar (Adm.)**